

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI**

ORIGINAL APPLICATION NO: 110/99

DATE OF DECISION: 9.8.1999

Shri Padohiram Durbas Jaiswar Applicant.

Shri S.P.Kulkarni, Advocate for
Applicant.

Versus

Union of India and others Respondents.

Shri V.S.Masurkar. Advocate for
Respondent(s)

CORAM

Hon'ble Shri D.S.Baweja, Member (A)

Hon'ble Shri

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to

other Benches of the Tribunal?

S. Bawej
(D.S. BAWEJA)
MEMBER (A)

NS

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO:110/99

Monday the 9th day of August 1999.

CORUM: Hon'ble Shri D.S.Baweja, Member(A)

Padohiram Durbas Jaiswar
Residing at
R.No.2 Shiv Chawl
Kalakilla,
Pardeshi Deval
Dharavi, Mumbai.

...Applicant.

By Advocate Shri S.P.Kulkarni.

V/s

Union of India through
Director
Mumbai G.P.O.
Near Central Railway
Station, Chhatrapati
Shivaji Terminus
Mumbai.

Chief Postmaster General
Maharashtra Circle,
G.P.O. Building,
Near CST
Mumbai.

...Respondents.

By Advocate Shri V.S.Masurkar.

ORDER(ORAL)
(Per Shri D.S.Baweja, Member (A))

This is an application filed by the applicant seeking the following reliefs:

- (a) Direct the respondents to give the benefit of the order dated 22.7.1998 in OA 549/94 and 550/94.
- (b) Direct the respondents to pay the applicant individually hereinafter.
- (c) Direct the respondents to treat the applicant on duty from 29.11.1998 onwards.

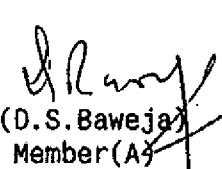
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2. The respondents have filed written statement opposing the application.

3. Heard Shri S.P.Kulkarni counsel for the applicant and Shri V.S.Masurkar counsel for the respondents.

4. During the course of arguments, the learned counsel for the applicant made a submission that he is not pressing the reliefs of regularisation and payment of wages individually. He only presses for engagement of the applicant as and when there is work. The learned counsel for the respondents made a statement that at present there is no work and whenever there is work, the applicant's case will be considered for engagement as per his seniority.

5. In view of the above submissions, the OA is disposed of with a direction that whenever there is work available and the respondents decide to engage casual labourers, the applicant shall be considered for engagement as per his seniority. No order as to costs.


(D.S. Baweja)
Member(A)

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